

12.25 hrs.

SURRENDER TO CUSTODY BY
MEMBER

(Shri Biren Dutta)

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 8th May 1966, from the Superintendent, Central Jail, Hazaribagh:—

"Shri Biren Dutta, Member, Lok Sabha, admitted to this jail this morning."

Papers to be laid on the Table.

श्री सधु लिथदे (मुंगेर) : कार्य सूची के ऊपर मेरा व्यवस्था का प्रश्न, प्वाइंट ऑफ ऑर्डर है ।

अध्यक्ष महोदय : इसमें श्री कुछ नहीं है ।

Shrimati Renu Chakravarty (Barrackpore): What is this telegram about? Are we to understand that Shri Biren Dutta has again been arrested and put in jail under DIR?

Mr. Speaker: This is the information I have received.

Shri S. M. Banerjee (Kanpur): The Home Minister is there.

Shrimati Renu Chakravarty: This is the time when people are released. Why should Shri Biren Dutta be put into jail?

Mr. Speaker: I have read out the information I have received.

Shri S. M. Banerjee: There are two unfortunate Members who have not been released, Shri Dasaratha Deb and Shri Biren Dutta. Let the Home Minister make a statement.

Mr. Speaker: I have received this telegram, I have to read it to the House. How can the Home Minister read that? Does he want the Home Minister to read that statement?

I have received the following communication dated 12th April from the Superintendent, Central Jail, Hazaribagh:

"I am to inform that Shri Biren Dutta, Member, Lok Sabha, has been released from this jail on 11th April 1966....."

This is something else.

Shrimati Renu Chakravarty: This Government has gone completely mad... (Interruptions).

Mr. Speaker: These are two communications that have been received. I will read both again and Members might do whatever they like about them.

I have received the following communication dated 12th April, 1966 from the Superintendent, Central Jail, Hazaribagh:

"I am to inform that Shri Biren Dutta, Member, Lok Sabha, has been released from this jail on 11th April 1966 at 8.20 P.M. on parole for 15 days".

From the date of release, he was on parole. That was the first information we got. Now, this is the second:

"Shri Biren Dutta, Member, Lok Sabha, admitted to this jail this morning".

He has gone back after that. This is dated 8th May, 1966. Shri Sachindra Chaudhuri.

श्री हुकम चम्भ कक्काब : (दबास) : अध्यक्ष महोदय, इस सरकार ने 24 प्रादमियों को जेल में रखा हुआ है। वह लोग मर रहे हैं, उनको छोड़ा नहीं जा रहा है। मन्पासी लॉग प्रश्नान मंत्री से भी मिसे थे और उन्होंने आश्वासन भी दिया था, लेकिन उसके बाद भी कुछ नहीं किया जा रहा है।

अध्यक्ष महोदय : हम इस पर इस समय विचार नहीं कर सकते ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, 24 सन्यासी हैं

अध्यक्ष महोदय : अब माननीय सदस्य जो कहेंगे वह रेकार्ड पर नहीं जायेगा

श्री हुकम चन्द कछवाय : **

श्री मधू लिम्बे : मुझे कार्य पूची पर कुछ कहना है ।

अध्यक्ष महोदय : ठहर जाइये, पहले मुझे कागज ले कर लेने दीजिये ।

श्री मधू लिम्बे : मेरा प्वाइंट आफ ऑर्डर उस के पहले आ सकता है ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, सन्यासियों की हत्या हो रही है और यह सरकार उनको छोड़ नहीं रही है ।

अध्यक्ष महोदय : आप बैठ जाइये । मैंने आपसे कहा है कि मैंने आपको इजाजत नहीं दी है । अब आप जो कहेंगे वह रेकार्ड पर नहीं जायेगा ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, **

12.30 hrs.

PAPERS LAID ON THE TABLE
FINANCE ACCOUNTS

The Minister of State in the Ministry of Finance (Shri B. K. Bhagat): On behalf of Shri Sachindra Chaudhuri I beg to lay on the Table a copy of the Finance Accounts of the Central Government for the year 1964-65. [Placed in Library. See No. LT-6264/66].

ANNUAL ACCOUNTS OF KANDLA PORT TRUST

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table a copy of the Annual Accounts of the Kandla Port Trust for the pe-

riod from 29th February, 1964 to 31st March, 1964 and the Audit Report thereon, under sub section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-6265/66].

SUGAR CONTROL (AMENDMENT) ORDER, 1966

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to lay on the Table a copy of the Sugar (Control) Amendment Order, 1966, published in Notification No. G.S.R. 458 in Gazette of India dated the 22nd March, 1966 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6266/66].

श्री मधू लिम्बे (मुंगेर) : मेरा प्वाइंट आफ ऑर्डर यह है कि मैंने एक बिट्टी आपको 6 मई को लिखी थी और उसमें विनती की थी कि जो प्रिविलेज कमेटी का पांचवां रपट है उसके ऊपर नियम के अनुसार हमने प्रस्ताव दिया था कि उस पर बहस की जाय

अध्यक्ष महोदय : ठहर जाइए । वह मिनिस्टर आफ पार्लियामेन्टरी अफेयर्स को भेजा हुआ है । जवाब आने दीजिए ।

श्री मधू लिम्बे : आप सुन तो लीजिए ।

अध्यक्ष महोदय : एक दफा मैं अब सुनूं और एक दफा जब जवाब आये तब लूं यह कैसे हो सकता है ?

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय

अध्यक्ष महोदय : मैंने आपको इतनी दफे कहा, मैं इजाजत नहीं दे सकता । आप बैठ जाइए

**Not recorded.